GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:142 ANSWERED ON:09.11.2010 NEW MINING POLICY Khaire Shri Chandrakant Bhaurao;Naik Dr. Sanjeev Ganesh;Ramasubbu Shri S.;Rani Killi Krupa;Reddy Shri Anantha Venkatarami;Semmalai Shri S. ;Siricilla Shri Rajaiah

Will the Minister of MINES be pleased to state:

(a) whether the Government proposes to introduce a new mining policy/bill replacing the Mines and Mineral Development and Regulation Act, 1957 for effective check of illegal mining and to empower the people settled around mining areas;

(b) if so, the details thereof alongwith the salient features of the proposed bill;

(c) whether the Government has made any provision in the bill for setting up of the National Mining Regulatory Authority (NMRA) to investigate and prosecute miners involved in illegal mining;

(d) if so, the details thereof; and

(e) the time by which the provisions of the bill are likely to be implemented?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) to (e) : Yes, Madam. Draft Bill is presently under consideration of Group of Ministers (GoM). Till a final decision is taken, it is not possible to indicate salient features of Bill and provisions.